CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

CP NO.230/2005 OA NO.2483/2004

New Delhi this the 22nd July, 2005

HON'BLE SHRI JUSTICE M.A.KHAN, VICE-CHAIRMAN (J) HON'BLE SHRI S.A.SINGH, MEMBER (A)

Shri Rishi Kumr & others.

...Applicant

(By Advocate: Shri Sachin Chauhan)

Versus

Shri D.K.Paliwal, Secretary,

- Union of India
 Ministry of Urban & Development
 Through its Secretary,
 C.P.W.D.Nirman Bhawan, New Delhi.
- Shri B.Majoomdar

 2. Directorate General (Works)
 Ministry of Urban & Development
 Through its Secretary,
 C.P.W.D.Nirman Bhawan, New Delhi.
- Shri V.S.Prashad

 Executive Engineer
 P.W.D.Division NO.13,Govt. of N.C.T.Delhi,
 MSO Building, Delhi.

...Respondents.

(By Advocate: Shri Harvir Singh)

ORDER(ORAL)

By Mr. Justice M.A.Khan Vice-Chairman (J):

Learned counsel for the applicant has agreed that the respondents has complied with the direction of the Tribunal dated 15.9.2004 in OA 2183/2004 vide office order dated 19.5.2005. A copy of this order is annexed at Annexure R-2. Accordingly he does not press the Contempt Petition. When the order is complied with, we are of the view that the Contempt Petition should not be continued further. Accordingly we dismiss the Contempt Petition and discharge the notices.

(S.A.Singh) Member (A)

(M.A.Khan) Vice-Chairman(J)

/kdr/